

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SPetition(s) for Special Leave to Appeal (Crl.) No(s). 9403/2022

[Arising out of impugned final judgment and order dated 08-12-2021 in WA No. 422/2021 passed by the High Court of Chhatisgarh at Bilaspur]

BHARAT LAL CHANDRAKAR

Petitioner(s)

VERSUS

THE STATE OF CHHATTISGARH & ORS.

Respondent(s)

(IA No. 141437/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 141438/2022 - EXEMPTION FROM FILING O.T.)

Date : 04-12-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Sameer Shrivastava, AOR

For Respondent(s) Mr. Ravinder Kumar Yadav, AOR

Mr. Mukesh Kumar Maroria, AOR

Ms. Ankita Sarangi, AOR

UPON hearing the counsel the Court made the following
O R D E R

The matter is not taken up.

List the matter next week.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(MAMTA RAWAT)
COURT MASTER (NSH)